

ITEM NO.11 Court 8 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

Petitioner(s)

THE STATE OF UTTAR PRADESH

Respondent (s)

WITH

(FOR ADMISSION and I.R. and IA No.29507/2022-CONDONATION OF DELAY
IN FILING and IA No.29510/2022-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.29508/2022-EXEMPTION FROM FILING O.T.)

**CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI**

For Petitioner(s) Mr. vishwajit Singh, Sr. Adv.
Mr. Vignesh Singh, Adv.
Ms. Vibha Bhat, Adv.
Ms. Rashi Bajpai, Adv.
For M/S. Vidhi International, AOR

Mr. Vishwajit Singh, Sr. Adv.
Mrs. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Mr. Vignesh Singh, Adv.
Ms. Rashi Bajpai, Adv.

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Mr. Aditya Vaibhav Singh, Adv.
Ms. Saumya Gupta, Adv.
Ms. Aarushi Singh, Adv.
Mr. Vidhi Thaker, Adv.

Mr. Sourabh Tandon, Adv.
Ms. Shweta Parihar, Adv.
Ms. Charu Narula, Adv.
Mr. Anuj Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the prayer for bail as well as on the special
leave petitions returnable in three weeks.

Dasti service, in addition, is permitted.

Service on the State be effected through the learned standing
counsel.

List along with SLP (Cr1.) Diary No. 7583 of 2020.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

ITEM NO.11 Court 8 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4108/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

BALWANT SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85257/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.85256/2020-EXEMPTION FROM FILING O.T. and IA No.26107/2022-EXEMPTION FROM FILING O.T. and IA No.26105/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 3089/2022 (II)

(FOR ADMISSION and I.R. and IA No.29507/2022-CONDONATION OF DELAY IN FILING and IA No.29510/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.29508/2022-EXEMPTION FROM FILING O.T.)

Date : 14-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. vishwajit Singh, Sr. Adv.
 Mr. Vignesh Singh, Adv.
 Ms. Vibha Bhat, Adv.
 Ms. Rashmi Bajpai, Adv.
For M/S. Vidhi International, AOR

Mr. Vishwajit Singh, Sr. Adv.
Mrs. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Mr. Vignesh Singh, Adv.
Ms. Rashmi Bajpai, Adv.

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
 Mrs. Pragya Baghel, AOR
 Mr. Aditya Vaibhav Singh, Adv.
 Ms. Saumya Gupta, Adv.
 Ms. Aarushi Singh, Adv.
 Mr. Vidhi Thaker, Adv.

Mr. Sourabh Tandon, Adv.
Ms. Shweta Parihar, Adv.
Ms. Charu Narula, Adv.
Mr. Anuj Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable in three weeks.

Dasti service, in addition, is permitted.

Service on the State be effected through the learned standing
counsel.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)